

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.265/2002 in OA No.446/2001

New Delhi, this 4th day of December, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

Union of India & Others .. Applicants

(Mrs. Avnish Ahlawat, Advocate)

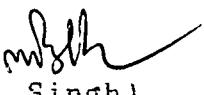
versus

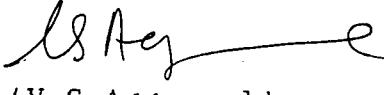
Basudeo Anil & Others .. Respondents

ORDER(in circulation)
Shri M.P. Singh, Member(A)

Applicants (respondents in OA) have chosen to file the present RA on 21.8.2002 against the order passed by this Tribunal on 10.1.2002, i.e. after a lapse of more than seven months, on the strength of the order dated 15.7.2002 passed by the Hon'ble Delhi High Court in the CW No.4144/2002 filed by them against the order of the Tribunal dated 10.1.2002. Review is sought on the ground that the Tribunal has erred in directing the respondents (review applicants) to consider the case of original applicants for ad hoc promotion from December, 1983 by holding DPC. We are unable to agree with this contention, as in the Tribunal's order dated 10.1.2002 review applicants were only directed to consider the claim of the original applicants for promotion to the posts of Vice Principal on ad hoc basis w.e.f. 21.12.1983 in accordance with the provisions of OM dated 30.4.1983 and also further consider them for regular promotion in accordance with the rules, instructions and law laid down by the Hon'ble Supreme Court. There was no direction in the aforesaid order dated 10.1.2002 to hold

DPC for ad hoc promotion from 21.12.1983, nor is there any error on the face of record, as contended by the review applicants. In view of this position, the present RA is not maintainable under Section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC and the same is accordingly dismissed.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

/gtv/